

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.220- CP 19 of 2020
With
ITEM No 221- IA 268 of 2020

Proceedings under Section 241-242 Co.Act,2013

IN THE MATTER OF:

SBI Funds Management Pvt Ltd
V/s
Manpasand Beverages Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 23/11/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Amit Laddha, Adv.
: Ms. Shweta, Adv.
For the Respondent : Mr. Priyank Dave, Adv. for R-2
For the Income Tax
Department : Ms. Kinjal Trivedi, Adv. for Ms. Maithili Mehta, Adv.

ORDER

It has been apprised by the appearing Counsel that the respondent, namely M/s. Manpasand Beverages Ltd & Ors, was ordered for CIRP by this Tribunal. However, such an order of CIRP has been stayed by the Hon'ble NCLAT in the Company Appeal No. Ins 1205 of 2023, vide its order dated 14.09.2023. The said appeal is now coming up for hearing on 04.01.2024. Hence, it is requested that the matter be adjourned beyond the date.

Re-list on 25.01.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)